

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 106/TT/2018**

**Coram:**

**Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member**

**Date of Order : 05.11.2018**

**In the matter of:**

Approval of transmission tariff from anticipated COD to 31.3.2019 for **Asset:** 400kV D/C (Quad) Nabinagar-II – Gaya transmission line with 02 nos. associated bays at Gaya Sub-station associated with transmission system for Nabinagar-II TPS under Eastern Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Bihar State Power (Holding) Company Ltd.  
(Formerly Bihar State Electricity Board -BSEB)  
Vidyut Bhavan, Bailey Road, Patna – 800 001
2. West Bengal State Electricity Distribution Company Limited  
Bidyut Bhawan, Bidhan Nagar  
Block DJ, Sector-II, Salt Lakecity  
Calcutta - 700 091
3. Grid Corporation Of Orissa Ltd.  
Shahid Nagar, Bhubaneswar - 751 007



4. Jharkhand State Electricity Board  
In front of Main Secretariat  
Doranda, Ranchi - 834002
  5. Damodar Valley Corporation  
DVC Tower, Maniktala  
Civic Centre, Viproad, Calcutta - 700 054
  6. Power Department  
Government of Sikkim, Gangtok - 737 101
  7. Nabinagar Power Generating Company Private Ltd. (NPGC)  
(A JV of NTPC Ltd. & Bihar State Holding Co. Ltd.)  
NTPC Bhawan  
Scope Complex- 7, Institutional Area,  
Lodhi Road, New Delhi - 110003
- ....Respondents**

**For petitioner** : Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri S. K. Niranjana, PGCIL  
Shri MukeshBhakar, PGCIL

**For respondents** : None

### **ORDER**

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff from anticipated COD to 31.3.2019 for **Asset:** 400kV D/C (Quad) Nabinagar-II – Gaya transmission line with 02 nos associated bays at Gaya Sub-station associated with transmission system for Nabinagar-II TPS under Eastern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the Annual Fixed



Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. As per the Investment Approval dated 2.4.2016, the instant asset was scheduled to be put into commercial operation on 2.6.2019 and it has put into commercial operation on 12.5.2018. Accordingly, there is not time over-run. The details of the capital cost claimed by the petitioner are as follows:-

AppORTIONED approved cost as per FR	Cost as on COD	Projected Add-Cap			(₹ in lakh)
		2018-19	2019-20	2020-21	Estimated completion cost
29614.84	18902.61	5083.07	2544.95	848.32	27378.95

Against the total apportioned approved cost of ₹29614.84lakh, the estimated completed cost is ₹27378.95lakh, so there is no cost over-run in comparison to apportioned FR cost.

3. The matter was heard on 23.10.2018. The representative of the petitioner requested for grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission



Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

5. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. The petitioner has claimed tariff of ₹3424.24 lakh for the year 2018-19. After carrying out preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow ₹2910.60 lakh of transmission tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

7. The tariff allowed in this order shall be applicable from the actual CODs of instant assets and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from



time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

8. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the beneficiaries by 19.11.2018:-

- (i) Yearwise capitalisation and discharge details of initial spares for the asset.
- (ii) The IDC statement submitted does not showing the rate of interest for SBI loans, the revised IDC statment by matching the IDC as per Auditor certificate.
- (iii) The reasons for early commissioning of the assets covered in the instant petition.

9. The respondents are directed to file their reply by 25.11.2018 with an advance copy to the petitioner who shall file its rejoinder, if any by 5.12.2018. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

10. The date of final hearing will be intimated in due course of time.

sd/-  
**(Dr. M.K. Iyer)**  
Member

sd/-  
**(P. K. Pujari)**  
Chairperson

